

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 87398 & 87409 of 2018

(Arising out of Order-in-Appeal No. IM/CGST/A-III/MUM/259 dated 14.03.2018 passed by the Commissioner of Central Tax (Appeals-III) , Mumbai)

M/s Emirates

.... Appellant

Versus

Commissioner of CGST, Mumbai South Respondent

Appearance:

None for the Appellant

Shri S.K. Hatangadi, AC, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87048-87049/2021

Date of Hearing: 01.11.2021

Date of Decision: 01.11.2021

Per: Ramesh Nair

Since the case has already been settled under SVLDRS, 2019 and appellants have submitted SVLDRS-4 certificates, copies of the same were also served to the Revenue. In this position, both the appeals are dismissed as deemed withdrawn.

(Dictated and pronounced in open court)

**(C.J. Mathew)
Member (Technical)**

**(Ramesh Nair)
Member (Judicial)**